- (ii) Notification G.S.R. No. 1843, dated the 24th December, 1964.
- (iii) Notification G.S.R. No. 22, dated the 26th December, 1964.
- (iv) Notification G.S.R. No. 1846, dated the 26th December, 1964.
- (v) Notification G.S.R. No. 1860, dated the 31st December, 1964.
- (vi) Notification G.S.R. No. 39, dated the 2nd January, 1965.
- (vii) Notifications G.S.R. Nos. 76 and 77, dated the 5th January, 1965.
- (viii) Notifications G.S.R. Nos. 87 to 89, dated the 5th January, 1965.
- (ix) Notifications G.S.R. Nos. 90 and 91, dated the 6th January, 1965.
- (x) Notifications G.S.R. Nos. 92 and 93, dated the 11th January, 1965.
- (xi) Notification G.S.R. No. 180, dated the 20th January, 1965.
- (xii) Notifications G.S.R. Nos. 158 and 159, dated the 21st January, 1965.
- (xiii) Notification G.S.R. No. 182, dated the 23rd January, 1965.
- (xiv) Notification G.S.R. No. 184, dated the 27th January, 1965.
- (xv) Notifications G.S.R. Nos. 214 and 214-A, dated 3rd February, 1965.
- (xvi) Notifications G.S.R. Nos. 217 and 218, dated the 8th February, 1965.
- (xvii) Notification G.S.R. No. 244 dated the 10th February, 1965.

[Placed in Library: See No. LT-3879/65 for (i) to (xviii).]

(b) A copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 1842, dated the 24th December, 1964, under sub-section (1) of section 12-A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3880/65.]

MINISTRY OF DEFENCE NOTIFICATION

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. RAJU): Sir, I beg to lay on the Table a copy of the Ministry of Defence Notification S.R.O. No. 68, dated the 11th February, 1965, publishing a corrigendum to Government Notification S.R.O. No. 22 E, dated the 19th February, 1964. [Placed in Library. See No. LT-3897/65.]

CHAIRS RULING RE LAYING ON THE TABLE CERTAIN PAPERS RELATING TO ORISSV AFFAIRS

SHRI BHUPESH GUPTA (West Bengal): Sir, before you pass on to the next item, I would seek your guidance on one matter. We are in a little difficulty. You, Sir, gave a ruling on the CBI Report. On the same day the Speaker of the other House gave a ruling also. Now, Sir, it appears on the face of it and some people have taken them to be different types of rulings. We are in the same Parliament I am not saying which is right or which is good or bad. But personally I would like to have the position clarified. I presume that there is no fundamental difference between your ruling and the other ruling.

MR. CHAIRMAN: You hold.

SHRI BHUPESH GUPTA: 1 presume it and I think I am right, Sir.

SHRI AWADHESHWAR PRASAD SINHA (Bihar): Are we discussing the ruling given in the other House? On a point of order, Sir. can this House discuss a ruling given in the other House? And was this question put before you, Sir, before the gentleman came into the House? Did he intimate to the Chairman that he would be raising this question?

MR. CHAIRMAN: He has asked for my permission and I have allowed him.

SHRI BHUPESH GUPTA: Why should the Member get excited these days? What have I done to him?

MR. CHAIRM \N : No dialogue. Mr. Gupta. Will you please address me?

SHRI BHUPESH GUPTA: All that I am saying, Sir, is that you will understand our difficully. And it is not good also. I know we are bound by your ruling.

MR. CHAIRMAN: You know that?

SHRI BHUPESH GUPTA: It is quite clear and we have said that we submit to it. And now we had another elaborate ruling and it came from an august House. This House is also an august House and ii is part of the Parliament and naturally Sir. a situation arises which you will hav^ to settle. I hope, therefore, there is no contradiction between the two rulings at all. fundamentally, and 1 think, Sir, your ruling is a brief one and it covers the elaboration which is given in the other.

MR. CHAIRMAN: I am really not concerned with the other ruling. I have given my ruling and that ruling will operate in this House. The Speaker's ruling will operate in the Lok Sabha. It is for you to find out whether there is difference or not.

Sum BHUPESH GUPTA: Then Sir. the question arises and you will consider it. One may take a formalistic view of the matter under the rule. Under the rules we have got our rules and they have got their rules, and in matters such as these the rules are identical. The ether thing we have got is the House of Commons practice which has been taken into account in that House, and I believe you had these also in mind. We have the same Parliament together. We may suppose. Sir, this arose in a joint session. Will you and the Speaker quarrel? We want

a synthesis. I understand now we did not have a joint session. But suppose in a joint session somebody raises it.

MR. CHAIRMAN: 1 do not suppose anything.

SHRI BHUPESH GUPTA: You need not suppose, Sir.

MR. CHAIRMAN: I do not want to be drawn into any hypothetic discussion.

SHRI BHUPESH GUPT\: A synthesis has to be found. A synthesis, Sir, has to be found. Please do not have, Sir, any impression that we are reflecting upon your ruling at all. Not at all. The thing is, as Members of this House and above all as Members of India's Parliament, we are faced with some difficulty. That is why I have raised this before you, seeking as 1 said in the beginning, light and guidance from you.

MR. CHAIRMAN: May I repeat again? I have given my ruling and that ruling will be operative in this House. I do not think there is any necessity for synthesis-ing. I do not think there is any antithesis. But that is not my business. I have given the ruling and it will be observed in this House. The Speaker's ruling will be observed in the other House and that is the end of it.

PANDIT S. S. N. TANKHA (Uttar Pradesh)
: May I make a submission'.'

MR. CHAIRMAN: Yes.

PANDIT S. S. N. TANKHA. Perhaps when you gave your ruling, Sir, certain precedents or rulings of the House of Commons were not brought to your notice.

MR. CHAIRMAN: I am not at all inclined to revised my riding. I have had all the material that I needed to come to a decision and I have given the decision, and I have nothing more to say. I am very grateful to you for trying to be helpful, but it is too late.

certain papers relating 1500 to Orissa Affairs

PANDIT S. S. N. TANKHA: If you had all the material before you, Sir, including the precedents in the House of Commons then, of course, 1 have nothing to say and your ruling is a ruling, which has certainly to be respected.

MR. CHAIRMAN: I am. afraid I will not continue this discussion. There should be a limit. I cannot go on repeating myself as some of us are inclined to.

شری عبدالغنی (پنجاب): آن اے یوئنٹ آف آرڈر۔۔اگر کوئی ایسی نئی بات آئے جو جناب کے نوٹس میں لانا ضروری ھو جس سے ڈیموکریسی کو زندہ رکھا جا سکر تو کیا آپ معمانعت کر دیں گر اس کو ہمیشہ کے لئر ختم کر دینگر ۔

†श्री अब्दूल रानी (पंजाव) : आन ए प्बाइन्ट आफ आर्डर--अगर कोई ऐसी नई बात आये जो जनाब के नोटिस में लाना जरूरी हो जिससे देमाकेसी को जिन्दा रखा जा सके, तो क्या आप मुमानियत कर देंगे, उस को हमेशा के लिये खत्म कर देंगे ?]

श्री समापति : में हमेशा के लिये कुछ नहीं कह रहा हूं। । आप हमेशा के लिये कहलवाना चाहते हैं। जब कोई बात पैदा होगी तो राय दंगा। जब डेमोक्रेसी खत्म होती होगी उस वक्त में राय दूंगा, जब डेमार्क्सी वचती होगी, उसकी में राय द्गा।

شرى عبدالغنى : ميرى عرض یه تهی که اس وقت انگلیند کی پارلیمنٹ ہے۔ اس کی روایات کو ابھی تک ساری دنیا نے

شاندار روایات كافي اور وہ مناسب ہے ڈیمو کریسی کے لئر ۔ اگر ہاؤس آف کامنس کی مثال جناب نوٹس سیں لانا جاہیں تو کیا جناب اس کو پسند نہیں فرمائیں

†श्रि**श अब्दल ग़नी** : मेरी अर्ज यह थी कि इस वक्त इंग्लैंड की जो पालियामेंट है उसकी रवायात को अभी तक सारी दुनिया ने माना है।कार्फः शानदार रवायात हैं और वह मुनासिव है डेमाक्रेसी के लिये अगर हाउस आफ कामन्स की मिसाल जनाव के नोटस में लाना चाहें तो क्या जनाब उसको पसन्द नहीं फरमायेंने ?1

श्री सभापति : अब्दुल गनी साहब, में सव कुछ कर लंगा। लेकिन आप अगर रूलिंग को गौर से पढें और उस पर अमल करें 🕆

شری عبدالغنی : وه تو کر

† [थी अब्दुल ग़नी : वहतो कर ही रहा है।]

श्री समापति : . . तो आपको कोई नकसान नहीं होगा। आपकी डेमोक्रेसी को कोई नुकसान नहीं होगा, लोक सभा को कोई नुकसान नहीं होगा। उसको गौर से पहिए।

شری عبدالغنی : اگر گورنمنث وابے سمجھ جائیں تو پھر واقعی ایسا هی هو ـ

† श्री अब्दुल ग्रनी : अगर गवर्नमेंट वाले समझ जायें तो फिर वाकई ऐसा ही हो।।